

Rajya Sabha

List of Questions for ORAL ANSWERS

to be asked at a sitting of the Rajya Sabha to be held on
Wednesday, August 4, 2021/ 13 Sravana, 1943 (Saka)

**(Ministries : Civil Aviation; Cooperation; Home Affairs; Housing and Urban Affairs;
Labour and Employment; Petroleum and Natural Gas; Social Justice and
Empowerment; Steel)**

Total number of questions -- 15

Scholarships to SCs in Punjab

166 **Shri Shwait Malik:**

Will the Minister of ***Social Justice and Empowerment*** be pleased to state:

- (a) the details of the types of scholarships provided by Government to the students (girls/boys) belonging to Scheduled Castes at primary, secondary and college level in Punjab; and
- (b) the details of funds contributed to Punjab for the same by Government, district-wise?

Drilling operation for hydrocarbons in Cauvery Delta

167 **Shri Vaiko:**

Will the Minister of ***Petroleum and Natural Gas*** be pleased to state:

- (a) how many drilling operations for hydrocarbons were permitted by Government before declaration of Cauvery delta as agriculture zone by the State Government of Tamil Nadu;
- (b) how many drillings are being operated in the Cauvery delta area, Ariyalur and Pudukkottai districts after being declared as agriculture zone;
- (c) whether bid process for drilling in Cauvery basin has been started recently;
- (d) if so, the details thereof; and
- (e) whether permissions for new extraction in the area has been sought and if so, the response of Government thereto?

Allotment of houses under PMAY-U by APTIDCO

168 **Shri G.V.L. Narasimha Rao:**

Will the Minister of ***Housing and Urban Affairs*** be pleased to state:

- (a) the status of completion of houses sanctioned under Pradhan Mantri Awas Yojana-Urban (PMAY-U);
- (b) whether the Ministry is aware that nearly three lakh houses constructed by APTIDCO in Andhra Pradesh under PMAY-U years ago, have not been handed over to beneficiaries;
- (c) the details of completed houses, their allotment, possession and occupation thereof;
- (d) the reasons for non-occupation of these houses;
- (e) the details of constructed houses in terms of area, cost for each house, cost per square

foot etc.; and

(f) the reasons for cost per square foot being high for housing for poor, forcing beneficiaries to take loans repayable over 20 years?

Arbitration between HSCL and NTPC

169 **Shri Anil Desai:**

Will the Minister of *Housing and Urban Affairs* be pleased to state:

(a) whether all the arbitrations of Hindustan Steelworks Construction Limited (HSCL), after acquisition by NBCC (India) Limited, has been transferred to the Ministry of Housing and Urban Affairs on 22nd December, 2017;

(b) if so, whether the Ministry has requested NBCC to provide the detailed information along with updated status of the arbitration between HSCL and NTPC Kahalgaon which is pending since its merger;

(c) if so, the details thereof and whether the Ministry has approached newly created Administrative Mechanism for Resolution of CPSEs Disputes (AMRCD); and

(d) if so, the date of hearing and if not, the reasons for the delay?

Upgradation of air services in the country

170 **Dr. Banda Prakash:**

Will the Minister of *Civil Aviation* be pleased to state:

(a) whether there are immense possibilities for growth of aviation sector in the country;

(b) if so, the details of adequate measures taken thereof;

(c) the details of initiatives taken to upgrade air services in the country;

(d) the measures taken to increase airport capacity, automation, on number of airports;

(e) whether Government should set up a robust aircraft leasing industry taking advantage of the increase in its air traffic; and

(f) if so, the details thereof?

NHRC's recommendations regarding manual scavenging

171 **Shri Binoy Viswam:**

Will the Minister of *Social Justice and Empowerment* be pleased to state:

(a) whether Government is planning on implementing NHRC's recommendations dated 4th January, 2021 regarding manual scavenging;

(b) whether Government has data regarding total number of people engaged in manual scavenging in the country;

(c) whether Government has data on the number of people engaged in manual scavenging who lost their lives in the course of employment;

(d) whether the Ministry has conducted any study on the implementation of the Prohibition of Employment as Manual Scavengers and their Rehabilitation (PEMSR) Act, 2013, if so, the details thereof; and

(e) the details of the rehabilitation efforts undertaken under the PEMSAR Act, 2013?

Conflict between FCRA Amendment of 2020 and Tax Exemptions

172 **Shri G.C. Chandrashekar:**

Will the Minister of *Home Affairs* be pleased to state:

(a) whether Government intends to address hurdles created by the Foreign Contribution Regulation (Amendment) Act (FCRA) of 2020 which restricts sub-grants as well as

channels for receiving foreign donations, in the light of the demand for COVID-19 related assistance;

(b) if so, the details and if not, the reasons therefor;

(c) whether Government intends to address the conflict between the new tax exemptions on COVID-19 relief imports which require states to certify all receiving entities, and the FCRA which requires approval from the Ministry of Home Affairs for all entities receiving foreign donations; and

(d) if so, the details and if not, the reasons therefor?

Overcrowding in urban areas

173 **Shri Ripun Bora:**

Will the Minister of ***Housing and Urban Affairs*** be pleased to state:

(a) whether it is a fact that overcrowding leads to a chronic problem of shortage of houses in urban areas in the country;

(b) if so, whether this problem is specifically more acute in those urban areas where there is large influx of unemployed or underemployed migrants who have no place to live in when they enter cities/towns from the surrounding areas; and

(c) if so, the proposal of Government to address the housing problem in a time-bound manner thereof?

Office spaces allotted to NGOs and social organisations

174 **Dr. Vinay P. Sahasrabudhe:**

Will the Minister of ***Housing and Urban Affairs*** be pleased to state:

(a) whether the Ministry has allotted office spaces to various social organisations/Non-Governmental Organisations (NGOs) on rent/lease basis within the limits of New Delhi Municipal Council;

(b) if so, the organisation-wise details of such spaces and their rent/lease agreements;

(c) whether the Ministry has taken any steps to monitor the payment of rents or the lease agreements pertaining to Government properties allotted to social organisations; and

(d) if so, the details thereof and if not, the reasons therefor?

Plan to make India a global flying training hub

175 **Shri Sushil Kumar Gupta:**

Will the Minister of ***Civil Aviation*** be pleased to state:

(a) whether Government has any plans to make India a global flying training hub and thereby preventing aspiring commercial pilots from going abroad for training;

(b) whether it is also a fact that Government has announced setting up of new institutes across the country;

(c) if so, the names of those airports selected for this purpose;

(d) the parameters for choosing these airports; and

(e) the measures to be taken to ensure that these institutes are at par with top Flying Training Organisations from across the world in terms of fleet, infrastructure and instructors?

Compensation under Code on Social Security, 2020

176 **Shri B. Lingaiah Yadav:**

Will the Minister of ***Labour and Employment*** be pleased to state:

- (a) whether Government has notified new/amended rules relating to employees' compensation under the Code on Social Security, 2020 and invited objections and suggestions; and
 (b) if so, the details thereof, as on date?

Government accommodation in Delhi

177 **Shri A. Vijayakumar:**

Will the Minister of **Housing and Urban Affairs** be pleased to state:

- (a) the number of pending requests for Government accommodation in Delhi;
 (b) the number of Government servants applied for Government accommodation in Delhi;
 (c) whether there are any new flats constructed/ to be constructed to provide the needy Government servants;
 (d) if so, the details thereof; and
 (e) whether any relaxation has been provided to Government servants who retired during pandemic period to vacate Government accommodation, if so, the details thereof?

Operation of air services in Madhya Pradesh

178 # **Shri Ajay Pratap Singh:**

Will the Minister of **Civil Aviation** be pleased to state:

the time by when the operation of air services in Madhya Pradesh would be started under the tripartite Memorandum of Understanding (MoU) executed by Government of Madhya Pradesh with the Ministry of Civil Aviation and Airports Authority of India (AAI)?

Labour Law Amendment, 2020

179 # **Shri Dhiraj Prasad Sahu:**

Will the Minister of **Labour and Employment** be pleased to state:

- (a) whether it is a fact that none of the thirteen labour unions who led the workers were called for discussion before the introduction of the new Labour Law Amendment, 2020 or at the time of framing of the same, if so, the reasons therefor and if not, the details thereof; and
 (b) the economic benefits to the workers of unorganised sector from the new labour laws?

Increasing unemployment rate in the country

180 **Shri P. Wilson:**

Will the Minister of **Labour and Employment** be pleased to state:

- (a) whether the Ministry has conducted any survey and collected any details of unemployment due to lockdown and COVID-19 in the country, especially in Tamil Nadu, if so, the details thereof;
- (b) whether any plan has been devised/policy decision taken or target has been fixed for organised sectors, unorganised sectors, skilled, unskilled sectors to create/generate more employment opportunities in the next three years;
- (c) if so, the detail thereof and if not, the reasons thereof; and
- (d) the number of employment generated by the Central Government in the country during the last three years, State/UTs-wise and sector-wise, especially in Tamil Nadu?

New Delhi
The 28th July, 2021
06 Sravana, 1943 (Saka)

Desh Deepak Verma,
Secretary-General.

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